

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-III

Item No.-117
IB-1136(ND)/2020

IN THE MATTER OF:

Sunila Chhabra

Vs.

AGL Televentures Private Limited

....OPERATIONAL CREDITOR

....CORPORATE DEBTOR

SECTION

U/s 9 IBC code 2016

Order delivered on 01.04.2021

CORAM:

CH. MOHD. SHARIEF TARIQ

MEMBER (JUDICIAL)

SHRI NARENDER KUMAR BHOLA

MEMBER (TECHNICAL)

PRESENT:


For the Applicant/OC

ORDER

Both the sides are present. Counsel for the Corporate Debtor prayed for time to file reply. At request, time is enlarged with the direction to file reply within one week. Thereafter, within two weeks, the counsel for the Operational Creditor may file rejoinder, if any.

List the matter on 07.05.2021.


(NARENDER KUMAR BHOLA)
MEMBER (TECHNICAL)


(CH. MOHD. SHARIEF TARIQ)
MEMBER (JUDICIAL)